39

SHRI A. P. SHARMA: Taking on lease. This does not mean that we have brought about any change in our policy decision. I want to assure him that if he thinks like that, then he is creating confusion or he is trying to misunderstand us. That is absolutely clear. This is- a very short-term arrangement. I have explained it in my earlier answers that this arrangement will terminate as soon as our fleet is augmented.

## श्री लाडली मोहन निगम (मध्यप्रदेश) : लेकिन उस जहाज का इस्तेमाल क्या होगा ? क्या श्रापके हाथ से निकला हुआ जहाज श्रापको मिल जाएगा ?

SHRI A. P. SHARMA: Shri Bhupesh Gupta has raised a very new point, and that he should because unless and until he makes out some new point, perhaps we will not find any newness m his speech. So, he has read out some paper of the Planning Commission of which he only knows. I have no knowledge of it'. But I want to assure him that so far as this Government is concerned, the Government will continue to pursue its socialistic policies and stand committed to socialism. There will not be any change, whatever others may say or bring out.

SHRI LAL K. ADVANI: This matter of lease agreement has aroused lot of suspicion in this House and it appears *prima facie* that this lease is in violation of the Air Corporation Act. Would the Minister be kind enough to lay a copy 0f the agreement on the Table of the House so that the Members are able to judge precisely and correctly whether the objection raised by Air Marshal Zaheer that it is not in accordance with the Act and the Act would have to be amended if the agreement has to be entered into, is correct. We shall be able t0 judge it properly them. That is my request.

SHRI A. P. SHARMA: I would like to assure that there has not been any violation anywhere of any rule.

SHRI LAL K. ADVANI: Let us have a copy of the agreement.

SHRI A. P. SHARMA: I have said in the beginning that the IAC is very competent to make this arrangement.

SHRI BHUPESH GUPTA: On a point 0f privilege. It is for you to consider. If you do not consider it now, you can consider it later. Mr. Advani has demanded that the copy of agreement be laid on the Table of the House. We are entitled to know the agreement that has been signed. The agreement is not a secret document. There shouTd not be any difficulty on the part of the Government to lay it on the Table o\* the House. And, Sir, we should go into and examine the agreement in the light of the Act, especially when an honourable Member has said that there has been a violation of the agreement. Why we should not be given a copy of that?

SHRI ERA SEZHIVAN; Sir, can he lay it on the Table of the House? Will he lay it on the Table 0f the House. Let the Minister tell us, Sir. (Interruptions).

DR. BHAI MAHAVIR: Sir, Mr. Advani has said that there has been a violation, whereas it is his opinion that it has not been violated. If it is laid on the Table of the House, the House would be able to judge. (Interruptions).

SHRI LAL K. ADVANI: Sir, it seems the Minister has no objection. Let the Minister say.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Mr. Minister, do you want to say something?

SHRI BHUPESH GUPTA: We want to know whether we are entitled to see the agreement or not.

SHRI A. P. SHARMA: I do not want to add anything further, Sir. I

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): That is all. Now, Special Mentions. Yes, Mr. alyanasundaram.

REFERENCE TO THE REPORTED INTERCEPTION OF FOREIGN TRA-WLERS OPERATING IN INDIA'S TERRITORIAL WATERS OFF THE COAST OF TUTICORIN IN TAMIL NADU

SHRI M. KALYANASUNDARAM (Tamil Nadu): Sir, I rise to draw the attention of the Government through this House to a serious matter of urgent public importance.

Sir, illegal fishing in our territorial waters by the foreigners is on the increase. Recently, Sir, on Monday last, several trawlers were seen off the coast of Tamil Nadu near Tuti-corin and Ponnukayal. Our coastal guards were able to capture one of the trawlers and identify it as belonging to Taiwan. They have captured the occupants also. We must appreciate the coast guards who have done this. But the other trawlers, they say, have escaped. Sir, this is a very serious matter because it affects the sovereignty of our country over our territorial waters and further, our sea wealth is being plundered very often. The loss is estimated to run into several hundreds of crores of rupees. Recently, the fishermen in Tirunelveli district were attacked and their nets were destroyed by these foreign trawlers and they were afraid of going into the deep sea to have their catch. So. it affects the interests of our fishermen and it affects the interests 0f our fishing industry and it affects our sovereignty. Our coast guards... (Interruptions).. .Sir, I think the honourable Minister must be interested in this subject because it relates to hi3 portfolio also. So, let him wait for some time and listen to this and even if he cannot answer straightway, at least let him take note of what I say, because it concerns not merely Tamil Nadu, but our national wealth. Sir, there are several reports in the press. In the last twenty months, thirty trawlers from Taiwan were seized off the west coast alone. They were, however, released after stern warning. Why this generous treatment to these intruders who plunder our wealth and attack

our fishermen and destroy whatever means of livelihood they have got? Why such lenient consideration for these people?

SHRI ERA SEZHIYAN (Tamil Nadu): You said thirty trawlers?

SHRI M. KALYANASUNDARAM: Yes. thirty. That is what I have said.

SHRI ERA SEZHIYAN: Not a small number.

SHRI M. KALYANASUNDARAM: Yes, it is not a small number. Sir, when thirty trawlers can come, that means the Mother Ship is also there somewhere nearby. These trawlers deliver their plunder to the Mother Ship.

SHRI V. GOPALSAMY (Tamil Nadu): Yes, the others will be waiting.

SHRI M. KALYANASUNDARAM: The Mother-ship will be waiting to gather the catches made by these small vessels.

THE VICE-CHAIRMAN (SHRI SAWAISINGH SISODIA): Please finish.

SHRI M. KALYANASUNDARAM: I will finish in a minute, Sir. But this is a very serious matter, more serious than the Pushpak intrusion in IAC. Myself and my friends, Mr. Gopalsamy and Mr. Mohanarangam, approached the Chairman and gave notice of a calling-attention motion so that it would provide an opportunity to the Minister to reply. But permission was not given. But I must say I am grateful to the Chairman for having permitted us to make a special mention of this, problem today. Now, Sir, coming to the suggestions, it is a serious problem concerning Tamil Nadu—Gulf of Mannar and Palk Straits—where precious kind of fish is available which is the attraction for these foreign trawler\*

[Shri M. Kalyanasundaram] either from China, Taiwan or froir. Japan.

AN HON. MEMBER: A most valuable foreign exchange earner.

SHRI M. KALYANASUNDARAM: It involves foreign exchange to the extent of hundreds of crores of rupees. The coastal guard system is very weak. have several functions. They have to tackle smugglers with superior boat service and they have half-a-dozen vessels for guarding such a lengthy coast both in the west and So, coastal guards must be For the time being at least. strengthened. I would suggest to the hon. Minister for Shipping and Transport, who is present at the moment, that he takes it up with the Defence Ministry and press into service our naval ships, so that these trawllers and the mother ship can be chased away from our territorial waters, so that our severeignty may be upheld, our fishermen may be protected, their living can he protected. Thousands of them are unemployed and they are afraid of leaving their shores. Some emergent steps should be taken by pressing into service our Navy to chase away these trawllers. This suggestion is number one. those who have been captured should not be let off leniently. These people must be they must be punished and the trial and countries which are responsible for sending such people—they must also be told that we have the right to claim damages for the plunder of our sea-wealth. should be given to the affected fishermen. These are the suggestions that I want to make to the Government and I request the hon. Minister t0 make a statement according to his convenience before this House so that our country may know what is happening to our sea wealth. We should take steps to develop our fishing industry

REFERENCE TO THE NEED TO START A SHUTTLE SERVICE BT! THE RAILWAYS BETWEEN SARWAR AND KHANDWA

श्री प्यारे लाल खंडेलवाल (मध्य प्रदेश) : श्रीमन, इन्दोर ग्रीर खंडवा के बीच में एक बहुत महत्वपूर्ण समस्या की ग्रोर मैं ग्रापका ध्यान श्राकियत करना चाहता हुं। पिछले साल ग्रधिक वर्षा होने के कारण इंदौर खडवा के बीच एक नदी का पुल बह गया। पिछले साल से वहां पर ग्रावागमन में गहुत असुविधा है। इस कठिनाई को देख कर पिछले साल रेल विभाग ने बवाट खडवा के बीच शटल आरम्भ किया था। इस साल भी बहुत बारिश हो रही है ग्रीर सडक पर श्रावागमन बन्द हो गया है। इंदौर ग्रौर खडवा के बीच सैंकड़ों लोगों का प्रतिदिन आना जाना होता है। इसलिए मावागमन की सुविधा की दृष्टि से यह जरूरी है कि वहां पर खंडवा ग्रीर बड़वार के बीच शटल शुरू किया जाए । इस संबंध मैं मैंने रेल विभाग का भी ध्यान श्राकषित किया है कि बडवाह शटल सेवा श्रारम्भ की जाए। इस क्षेत्र मैं सनावद के नजदीक एक नदी पर बने पूल के बाइ में बह जाने के कारण सड़क यातायात बारिश में बन्द हो जाता है। सैंकड़ों लोगों को रोजाना भ्राने जाने नें कठिनाई होती है। इसलिए बडवार खडवा शटल प्रविलम्भ ग्रारम्भ की जावे। गत वर्ष वारिण के दिनों में जनता की सुविधा के लिए रेल विभाग दवारा यह शटल सर्विस श्रृङ्की गई थो। ऐसे न होने से ब्रावागमन श्रस्त ब्यवस्त हो जाता है ब्रार लोगों की कठिनाई बढ जाती है। श्रवः मेरो मांग है कि इस सबंब में रेल विभाग तुरन्त कार्यवाही करे, शटल सर्विस धारम्भ करे।

REFERENCE TO THE REPORTED PROPOSAL OF THE GOVERNMENT TO IMPORT THREE FOREIGN MADE TURBINES REJECTING THE TURBINES PRODUCED BY THE BHEL

SHRI BHUPESH GUPTA (West BENGAL): Sir, I bring to the notice